

# COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Sixteenth Lok Sabha)

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## TWENTY-SECOND REPORT

(Presented on 11.5.2016)

On behalf of the Committee on Private Members' Bills and Resolutions, I having been authorised by the Committee to present the Report, present this Twenty-second Report.

2. The Committee met on 9 May, 2016 for examination of eight Constitution (Amendment) Bills under rule 294(1) (a) of the Rules of Procedure.

### Examination of the Constitution (Amendment) Bills

3. The Committee examined the following eight Constitution (Amendment) Bills:-

- (1) The Constitution (Amendment) Bill, 2016  
(Substitution of new article for article 343, etc.)  
by Shri Nishikant Dubey, M.P.

The Bill seeks to amend articles 343 and 348 of the Constitution with a view to provide that-

- (i) the national language of the Union shall be Hindi in Devanagari script;
- (ii) all proceedings in the Supreme Court and in every High Court shall be both in Hindi and English; and
- (iii) the authoritative texts of Bills, Acts, orders, rules, regulations and bye-laws shall be in Hindi language.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 2016  
(Amendment of articles 72 and 161)  
by Shri R. Dhruvanarayana, M.P.

The Bill seeks to amend articles 72 and 161 of the Constitution with a view to provide that in cases of sentence of death, a convicted person shall be given a reasonable opportunity of being heard by the President or the Governor, as the case may be.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (3) The Constitution (Amendment) Bill, 2016  
(Amendment of article 102)  
by Shri P.P. Chaudhary, M.P.

The Bill seeks to amend article 102 of the Constitution with a view to define the term 'office of profit' for the purpose of disqualification of membership of either House of Parliament.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (4) The Constitution (Amendment) Bill, 2016  
(Amendment of article 80)  
by Shri Kunwar Pushpendra Singh Chandel, M.P.

The Bill seeks to amend the Constitution with a view to provide that persons having special knowledge or practical experience in the field of public knowledge or philosophy shall also be considered for being nominated to Council of States.

At present, persons having special knowledge or practical experience in respect of matters such as literature, science, art and social service are nominated to Council of States.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (5) The Constitution (Amendment) Bill, 2016  
(Amendment of article 325)  
by Shri Kunwar Pushpendra Singh Chandel, M.P.

The Bill seeks to amend the Constitution with a view to provide that no person shall be ineligible for inclusion in general roll or claim to be included in any special electoral roll for a territorial constituency for election to either House of Parliament or to the House or either House of Legislature of a State on ground of 'poverty'.

At present article 325 provides that no person shall be ineligible for inclusion in a general roll or claim to be included in any special electoral roll for a constituency on grounds of religion, race, caste, sex or any of them.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (6) The Constitution (Amendment) Bill, 2016  
(Amendment of article 324)  
by Shri Kunwar Pushpendra Singh Chandel, M.P.

The Bill seeks to amend the Constitution with a view to provide that the Election Commission shall conduct elections to the Parliament and the Legislatures of every State in a single phase to ensure less expenditure, reduced complexity of election management and impartial elections.

After considering all aspects of the Bill, the Committee recommend that the member **may not be permitted** to move for leave to introduce the Bill.

- (7) The Constitution (Amendment) Bill, 2016  
(Amendment of article 72)  
by Shri Sunil Kumar Singh, M.P.

The Bill seeks to amend article 72 of the Constitution with a view to provide that the President shall not exercise power to grant pardon, reprieve or remit any punishment or to suspend, remit or commute sentence of any person who has been convicted of-

(i) waging or attempting to wage war or abetting waging of war against the Government of India; or

(ii) conspiracy to wage war against the Government of India by means of criminal force or show of criminal force within or outside India; or

(iii) collecting arms with intention of waging war against the Government of India; or

(iv) concealing the existence of a design to wage war or facilitating the waging of such war against the Government of India.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (8) The Constitution (Amendment) Bill, 2016  
(Amendment of article 243D)  
by Shri Pravesh Verma, M.P.

The Bill seeks to amend article 243D of the Constitution with a view to-

(i) increase the number of seats reserved for women in Panchayat from one-third to one-half; and

(ii) increase the total number of offices of Chairpersons reserved for women in the Panchayats at each level from one-third to one-half.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

### Recommendation

3. The Committee recommend that-

- (i) Sarvashri Nishikant Dubey, R. Dhruvanarayana, P.P. Chaudhary, Kunwar Pushpendra Singh Chandel, Sunil Kumar Singh and Pravesh Verma, M.Ps. may be permitted to move for leave to introduce their Constitution (Amendment) Bills specified in sub-paras (1), (2), (3), (4), (5), (7) and (8) of paragraph 3 above; and
- (ii) Shri Pushpendra Singh Chandel, M.P. may not be permitted to move for leave to introduce his Constitution (Amendment) Bill specified in sub-para (6) of paragraph 3 above.

NEW DELHI;

9 May, 2016

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19 Vaisakha, 1938 (Saka)

RATTAN LAL KATARIA

*Acting Chairperson,  
Committee on Private Members'  
Bills and Resolutions.*